



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



Regional Office-III, Savitri Complex, Dholewal Chowk, Ludhiana

PPCB/RO-III/No. ...1870

Through mail

Dated: 03/07/2023

To

The Consultant (Judicial),
Hon'ble Natinal Green Tribunal,
New Delhi.

Sub: Status report in the matter of O.A. no. 289 of 2023 titled as "Lt. Col. Jasjit Singh Gill v/s State of Punjab".

Enclosed please find herewith the status report on behalf of the Cental Pollution Control Board and Punjab Pollution Control Board in the matter of O.A. no. 289 of 2023 titled as "Lt. Col. Jasjit Singh Gill v/s State of Punjab" for consideration please.

DA/- As above.

For and on behalf of
Punjab Pollution Control Board

Sub: Status report in the matter of O.A. no. 289/2023 titled as "Lt. Col. Jasjit Singh Gill v/s State of Punjab".

Ref: Hon'ble NGT Orders dated 12.04.2023.

BACKGROUND OF THE CASE

That briefly submitted, that there were 05 hadda roddi sites being operated at village MajraKhurd, near Ladhawal, Tehsil Ludhiana West on the banks of river Sutlej, in an un-scientific manner. The operation of these hadda roddi sites was causing foul smell, nuisance and other pollution problems in the area. There was a need to develop a Modern and Scientific Carcass Utilization Plant at Ludhiana, which was proposed by Municipal Corporation, Ludhiana (MCL) in year 2017 at village Noorpur Bet, Tehsil Ludhiana West, District Ludhiana. An O.A. no. 465/2019 titled as "Kulwinder Singh Sandhu and Ors. Vs. Ram Murti & Ors." was also filed before the Principal Bench of Hon'ble NGT, New Delhi in this regard. The Hon'ble NGT vide order dated 10.10.2019 haddirected the Punjab Pollution Control Board (PPCB) to recover Environmental Compensation from 05 hadda roddi sites for the damage caused to the Environment with the operation of these hadda roddi sites. The Hon'ble NGT vide the said orders dated 10.10.2019 requested the Monitoring Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court to monitor the situation. In compliance to the orders dated 10.10.2019 passed by the Hon'ble NGT, the Board had imposed Environmental Compensation amounting to Rs. 2,28,12,000/- on each of the 5 hadda roddi sites (**Annexure – A**).

DIRECTIONS ISSUED BY THE HON'BLE NGT

In compliance to the orders of the Hon'ble National Green Tribunal, the NGT Monitoring Committee, headed by the Justice Jasbir Singh visited the site on 13.02.2020 and submitted report to the Hon'ble NGT on 14.02.2020. The Hon'ble NGT after consideration of the matter, vide its order dated 13.05.2020 had directed that the report submitted by the Monitoring Committee to be acted upon. The Hon'ble National Green Tribunal passed an order dated 13.05.2020 in O.A. no. 465 of 2019, relevant part of which is reproduced as under:

1. Directions may be issued to the Commissioner, Municipal Corporation, Ludhiana to complete and commission the modern and scientific carcass disposal plant at Noorpur Bet, Ludhiana by 31.8.2020 failing which, environmental compensation amounting to Rs.1 lakh per month may be imposed upon the Municipal Corporation, Ludhiana till the commissioning of the plant.


Jasjit Singh

2. Since, the operation of carcass disposal plant is essential for disposal of dead animals of Ludhiana and its surrounding areas, therefore, in order to prevent any health hazard and maintain environmentally fragile area near water body i.e. River Sutlej, as short term measures, the owners of the Hadda Rodi shall take following steps to control obnoxious odour emissions, nuisance and restrict the discharge of wastewater of Hadda Rodi from entering into river Sutlej:
 - i) Provide a brick wall of 2 meters height towards the river Sutlej side within 01 month and temporary walls of tin sheets or any other suitable material on all the other three sides of the Hadda Rodi within 15 days.
 - ii) Spray sanitizers regularly on the leftovers to control the obnoxious odour.
 - iii) Close any outlet discharging wastewater into river Sutlej.
 - iv) The Municipal Commissioner, Ludhiana shall supervise the above works and ensure the compliance.
3. After the successful commissioning of the modern and scientific carcass plant, these crude and unscientific carcass disposal plants should be closed.
4. Punjab Pollution Control Board shall take immediate steps to get close these illegal activities from the present location with the help of District Administration. Deputy Commissioner, Ludhiana shall ensure the immediate closure of the unscientific carcass disposal plants after the commissioning of the modern and scientific carcass plant.
5. Punjab Pollution Control Board shall recover the environmental compensation imposed by NGT for the damage caused to the environment due to operation of these illegal carcass disposal activities from the concerned persons through the Department of Revenue."

RECOMMENDATIONS MADE BY THE MONITORING COMMITTEE

Thereafter, the Monitoring Committee constituted by the Hon'ble National Green Tribunal had visited the site of Modern Carcass Plant on 27.11.2020 and following recommendations were made:

1. The construction work of Modern Carcass Plant should be completed by 31.12.2020. The machinery should be installed by 31.01.2021 and the plant should be commissioned by 28.02.2021, failing which Environmental Compensation double the amount as already imposed by the Monitoring Committee shall be imposed.

Jagdeep

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2. The Concessionaire shall install and commission effluent treatment plant and other solid waste management plant simultaneously along with the commissioning of the main plant.
3. There shall be no discharge from the plant and the same shall be utilized/ recycled within the premises of the main plant.
4. The Concessionaire shall plant at least 03 rows of broad leaf trees to attenuate air pollution any gaseous emission generated during the operation of main plant by 31.01.2021.
5. The Concessionaire shall obtain permission from the concerned authority for the abstraction of ground water before commissioning the main plant.
6. The Concessionaire should ensure that there shall be no obnoxious odour and nuisance in the area with the operation of the main plant."

IMPOSITION OF ENVIRONMENTAL COMPENSATION BY PPCB

In compliance to the orders dated 13.05.2020 of Hon'ble NGT, the Board had imposed environmental compensation of Rs. 8 lacks for a period of 01.09.2020 to 31.03.2021 (**Annexure – B**) upon Municipal Corporation Ludhiana. The Board has submitted compliance report to the Hon'ble National Green Tribunal vide letter no. dated 1355 dated 13.04.2021 sent through e-mail at the address judicial-ngt@gov.in (**Annexure – C**). The Hon'ble NGT considered the status report filed by the Board during hearing of the case on 15.04.2021 and disposed of the application (O.A. no. 465/2019) with the direction that joint Committee of the CPCB and State PCB may ascertain compliance status, particularly whether adequacy of steps taken for restoration of environment as well as collection of compensation and its utilization.

NON SUBMISSION OF ENVIRONMENTAL COMPENSATION

The owners of hadda roddi sites have not yet deposited the amount of environmental compensation imposed by the Board. However, in compliance to the above said orders, the Punjab Pollution Control Board and the District Administration, Ludhiana are in process of making recovery of environment compensation from 05 hadda roddi sites through the Department of Revenue. The Modern & Scientific Carcass Plant was not commissioned till June, 2021 and accordingly, environment compensation of Rs. 6 Lacs was imposed for the period of 01.04.2021 to 30.06.2021 upon MCL (**Annexure – D**). But, the imposed EC has not yet been deposited by the Municipal Corporation Ludhiana.

CONTINUOUS PROTEST AT THE SITE OF THE SCIENTIFIC CARCASS PLANT

The Modern & Scientific Carcass Plant was ready for commissioning in July, 2021 and was to be inaugurated by Government of Punjab on 13.07.2021. However,

the inauguration program was cancelled as nearby villagers started protest on the day of inauguration. Thereafter, continuous protest had been started at site by the local residents. Several meetings were held with protesters by District Administration and MCL in year 2022 and they were informed about the benefits of Modern & Scientific Carcass Plant and requested them to allow the concessionaire to operate the plant. Accordingly, 2nd attempt was made on 12.12.2022 to operate the Modern & Scientific Carcass Plant. However, the protesters again manhandled the driver of the tractor-trolley carrying dead animals to the plant due to which plant could not made operational. The workers of concessionaire & others got medically examined and Police was made aware about the attempt to murder by the local residents and causing hindrance in its working. Due to this, FIR no. 0159 had been lodged by concessionaire against 20-25 unknown protestors at Police Station Ladhawal, Police Commissionerate, Ludhiana. Thereafter, a continuous protest/dharna is going on near the site of the plant by the nearby residents.

FRESH ORDERS PASSED BY THE HON'BLE NGT

Lt. Col. Jasjit Singh Gill has filed application before the Hon'ble NGT seeking execution of order dated 15.04.2021 of the NGT passed on O.A. no. 465/2021 and operation of carcass plant located at village Nurpur Bet, Tehsil Ludhiana West, District Ludhiana. The Hon'ble NGT after consideration of the matter has passed order dated 12.04.2023 in O.A. no. 289/2023 titled as "Lt. Col. Jasjit Singh Gill v/s State of Punjab" the relevant extract of which is reproduced below:

"Considering the above, we direct that in the interest of protection of environment, State PCB, CPCB and Commissioner Municipal Corporation, Ludhiana in coordination with any other Department/Experts may take necessary steps in the matter and file an action taken report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. State PCB will be the nodal agency for coordination and compliance. The applicant will be free to present his view point to the Committee in view his past initiatives on the subject. The compliance report may specify measures taken to control channelized or diffused emissions including odour control, setting up of ETP, providing plantations and other measures."

COMPLIANCE OF ORDER DATED 12.04.2023

In compliance to the orders dated 12.04.2023 of Hon'ble NGT, a meeting was convened by the Deputy Commissioner, Ludhiana on 20.06.2023 with the officers of Municipal Corporation, Ludhiana, PPCB, Police Department & officers from District

Administration wherein, after deliberation it was decided that a joint visit shall be made to carcass plant as well as haddar oddi sites on 21.06.2023 to check the latest status of the plant as well as hadda roddi sites.

VISIT OF TEAM TO THE CARCASS PLANT AND HADDA RODDI SITES

Accordingly, sites of hadda roddis were visited by the team on 21.06.2023 and it was observed that 02haddaroddis are still operating in illegal & unscientific manner. In this regard, the owner of th

e hadda roddi informed that earlier there were 05 hadda roddi sites, but now these two sites are being operated by all the owners of 05 hadda roddi sites. Thereafter, the team visited Modern & Scientific Carcass plant and observed that the plant is ready for operation. But, the local residents are still sitting on dharna to restrain the operation of the plant.

2nd MEETING HELD ON 27.06.2023

2nd meeting in matter of O.A. no. 289 of 2023 was again held under the Chairmanship of the Deputy Commissioner, Ludhiana on 27.06.2023 with the officers of Municipal Corporation Ludhiana, CPCB, PPCB, Department of Water Resources, Concessionaire & officers from District Administration to draw a strategy to make the carcass plant operational. The officer of the Police Department as well as Lt. Col. Jasjit Singh Gill applicant in O.A. 289 of 2023 had joined the meeting through VC. Lt. Col. Jasjit Singh Gill submitted 04 suggestions which are to be implemented regarding the operation of Modern & Scientific Carcass Plant and same are as under:

1. Only fresh carcasses should be brought at plant and MCL may explore installation of new bio-digester plant for putrefied carcasses.
2. A complete sealing of reception area should be done to prevent odour escaping.
3. All vehicles carrying carcasses should have covered top to prevent odour escaping.
4. Two rows of full grown bamboo plants should be planted all around the plant as it will act as wind barrier and will prevent odour escaping.

DECISIONS TAKEN BY THE DEPUTY COMMISSIONER, LUDHIANA

After deliberations, the Deputy Commissioner, Ludhiana decided that the plant under the Police protection be operated immediately. However, concessionaire expressed his inability to operate the plant immediately as dead animals & skilled labor cannot be arranged at such a short notice. He further informed that labor is not willing to come back due to fear factor in their mind and happening of earlier incident and

requested for 01 month time to arrange skilled labor and dead animals for commissioning of the plant. Accordingly, it was decided that the concessionaire should arrange the skilled labor as well as dead animals and make the plant operational on 20.07.2023 under police protection. It was also decided that in compliance to the Hon'ble NGT orders dated 12.04.2023 in O.A. no. 289 of 2023, the officers of CPCB and PPCB shall visit the Plant in the presence of representative of MCL and Concessionaire to check the measures taken to control channelized or defused emissions including odour control, setting up of ETP, providing of plantation and other measures.

VISIT OF THE PLANT BY THE JOINT TEAM OF CPCB, PPCB, MCL AND CONCESSIONAIRE

The plant was visited by the team comprising of the officers of CPCB (Sh. J.P. Meena, Scientist D), PPCB (Er. Rajeev Gupta, Environmental Engineer), MCL (Dr. Harbans Singh Dhalla, Senior Veterinary Officers) and Sh. Devinder Verma (Concessionaire) on 27.06.2023 and it was observed as under:

1. The Plant, APCD & ETP were found not in operation due to agitation/dharna caused by local residents as informed by MCL representative.
2. The plant has provided centralized odour extraction ducting system alongwith spray sanitation system for control of odour generated in its work zone area. However, the Plant is required to install adequate system to control the odour caused from de-hiding & crushing operation of dead animals i.e. with de-hiding and crushing area. However,
3. The plant has provided four open cage filters without any stack for dispersion of clean air at adequate height. However, the Plant is required to install sufficient arrangements for arresting fine particles generated from meat-cum-bone meal grinding section.
4. The Plant has installed ETP consisting Collection tank → Screen chamber → Oil & grease trap → Aeration stage 1 → Clarifier stage 1 → Aeration stage 2 → Clarifier stage 2 → Dual stage filters & Sludge drying beds. The ETP was found not in operation by the visiting team, due to non-availability of effluent in the collection tank.
5. The plant has installed one boiler of capacity 02 TPH which is equipped with cyclone as APCD with stack of adequate height. However, the plant has not provided stack emission monitoring facilities i.e. platform, port hole etc. as per Emission Regulation Part 3 (ERP - III).

Jasjit Singh

Ans.

6. The plant has developed green belt around its periphery. However, the plant is required to provide bigger size broad leaf plants along its boundary wall in three rows to curb the odour which will be passed from the operation of the plant.
7. The Plant has obtained consents to operate under the Water Act, 1974 & the Air Act, 1981 vide no. CTOW/Fresh/LDH3/2022/19276595 & CTOA/Fresh/LDH3/2022/19276599 dated 21.07.2022 valid upto 30.06.2023. The plant has not yet applied for renewal of 'Consent to Operate' under the Water Act, 1974 and the Air Act, 1981 to the Board.
8. The plant has installed two DG sets of capacity 100 KVA & 50 KVA equipped with acoustic enclosure and stack of adequate height.
9. The visiting team felt that the adequacy of the pollution control measures installed by the plant Concessionaire will only be adjudged after its operation i.e. after monitoring of APCDs, ETP etc.

APPRAISAL OF SUGGESTIONS MADE BY THE APPLICANT

The technical visiting team has appraised all the points as well as suggestions given by Lt. Col. Jasjit Singh Gill to the representative of MCL and Concessionaire for implementation of the same.

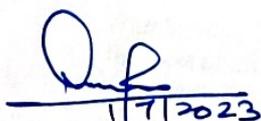
CONCLUSION

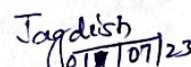
All the Departments of Government of Punjab, District Administration, Municipal Corporation, Ludhiana, etc are making earnest and all out efforts to make the modern and scientific carcass utilization plant at Ludhiana operational for betterment of the environment. However, the continuous agitation of the people of the area is acting as hindrance in the smooth functioning and operation of the plant. The situation is being tried to be defused amicably.

SUBMISSION OF STATUS REPORT

The Status Report on behalf of Central Pollution Control Board and Punjab Pollution Control Board is hereby submitted for kind perusal and appropriate orders of the Hon'ble National Green Tribunal.

Submitted by


Rajeev Gupta
Environmental Engineer
PPCB, RO-3, Ludhiana


Jagdish Prasad Meena
Scientist D, Regional Directorate,
CPCB, Chandigarh



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

No. 0161-2670141

E-Mail: seezoldh2.pccb@punjab.gov.in

No. PPCB/SEE/ZO-2/LDH/2020/.....

Dated

To

Sh. Ram Murti S/o Sh. Bhajan Ram,
R/o Noor Mahal Road, Mohalla Ravidass Pura, Phillour,
District Jalandhar-144410.

ਸ਼੍ਰੀਮਤੀ ਸ਼੍ਰੀਮਤੀ ਕਲਕਕ/ਸ਼੍ਰੀ. ਟੀ. ਟੀ. ਸਾਹਾ ਵਾਤਾ ਵਿੱਚ
ਨਵੀ ਡਾਕ ਜ਼. ਵਾਤਾ ਵਿੱਚ

Sub:

Proceeding of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi:- Sh. Ram Murti S/o Sh. Bhajan Ram, R/o Noor Mahal Road, Mohalla Ravidass Pura, Phillour, District Jalandhar-144410.

ਭਾਇਰੀ ਨੰ 7653/2019/27/2/2020

The Following were present:

On behalf of Punjab Pollution Control Board

Er. Krunesh Garg, Member Secretary
Er. Gulshan Rai, CEE, Ludhiana
Er. Sandeep Bahl, SEE, Zonal Office-2, Ludhiana
Er. Paramjeet Singh, EE, Regional Office-III, Ludhiana

On behalf of the Hadda Roddi

Sh. Happy Kainth, Sh. Parshotam Lal &
Sh. Krishan Lal Representatives of the Hadda Roddi

The Environmental Engineer, Regional Office - III, Ludhiana brought out that the complaints were received in the Board regarding the pollution caused by the Hadda Roddi in the area.

Sh. Kulwinder Singh Sandhu & ors. have already filed a complaint in Hon'ble National Green Tribunal vs. Ram Murti & ors on 6th March, 2019. The Hon'ble NGT in its orders dated 24.5.2019 has directed to constitute a Joint Committee for inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced as under:

"5. An action taken report may be furnished by the Committee to this Tribunal within three months by e-mail at judicial-ngt@gov.in."

In pursuance of the Hon'ble NGT orders dt 24.05.2019, to ascertain the facts, a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out an inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

The Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddis as Rs. 2,28,12,500/-.

The Joint Committee has submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10-10-2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satlu, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far."

In compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Roddi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

For making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29-11-2019. The representative of the Hadda Roddi was requested to attend the meeting. But, no one on the behalf of the Hadda Roddi site attended the said meeting on 29-11-2019.

For the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued with an opportunity of personal hearing before Chairman of the Board on 21.01.2020.

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The Environmental Engineer informed that sample of the effluent generated from the Hadda Roddi was collected on 01.07.2019. The BOD level of the effluent was found to be 2750 mg/l. The levels of the TDS, COD and O&G were found to be as 2026 mg/l, 6019 mg/l & 174 mg/l, respectively. This effluent requires treatment and proper mode of disposal, so that no effluent is discharged into River Sutlej. It was further submitted that the Hadda Roddi is require to handle the solid waste in an environmentally sound manner.

The representatives of the Hadda Rori submitted that earlier they were also doing the process of boiling of flesh in pans and lot of trade effluent was generated at that time. For the last some years, this process has been closed down by them. Presently workers take bath at site and some flesh is washed in drums before sun drying. No treatment is provided to this effluent which is about 500 Ltrs/day. This effluent is discharged along the bed of River Sutlej. He further informed that the solid waste extracted from the dead animals is dumped in the slope of the bed of River Sutlej, which decays with the passage of time. He further submitted that they are bound to comply with the directions issued by the Hon'ble National Green Tribunal and the Punjab Pollution Control Board.

After hearing the representative of the industry, the officers of the Board and considering background of the case and material facts on the record, the Chairman of the Board decided as under:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-III shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within the stipulated period and submit compliance report to the Board.

Endst. No. 2490

-sd/-
Environmental Engineer
Zonal Office-2, Ludhiana

Dated 20/8/2020

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana for information & necessary action.

A
Environmental Engineer
Zonal Office-2, Ludhiana



Punjab Pollution Control Board

Regional Office-III
Savitri Complex-1, (Dada Motors), Third Floor, Dholewal Chowk, G.T. Road, Ludhiana
ppcbro3@yahoo.com

No. 3303

Date 27/2/20

To

Sh. Ram Murti S/o Sh. Bhajan Ram,
R/o Noor Mahal Road, Mohalla Ravidass Pura,
Phillour, District Jalandhar-144410.

Sub: **Proceedings of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31- of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi.**

Ref:- **Zonal office letter no. 2419-20 dt. 20.02.2020.**

It is intimated that the Hadda Roddi was given personal hearing before the Chairman of the Board on 21.01.2020, wherein it was decided that:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-3, Ludhiana shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

The proceedings were also conveyed to you vide above referred letter.

As such you are hereby again requested to comply with the above said decisions and submit the compliance report in this office immediately.

Treat it as **MOST URGENT** please.

[Signature]
Environmental Engineer
27/2/20



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Ph: 0161-2670141

E-Mail: seezoldh2.ppcb@punjab.gov.in

No. PPCB/SEE/ZO-2/LDH/2020/.....

Dated

ਸੀਨੀਅਰ ਸਹਾਇਕ ਬਲਰਕ/ਵੀ.ਈ.ਓ/ਸਹਾ ਵਾਤਾ ਵਿੱਚੀ - 3
ਨਵੀ ਡਾਕ ਜੂ. ਵਾਤਾ ਵਿੱਚੀ

To

Sh. Suraj Kumar S/o Late Sh Kamal Kumar,
R/o 6398, Mohalla Jagdishpura, Tajpur Road,
Ludhiana - 141008.

ਮਿਤਰੀ ਨੰ 3651/ਏ. ਮਿਤਰੀ 27/2/20...
37/2

Sub:

Proceeding of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi:- Sh. Suraj Kumar S/o Late Sh Kamal Kumar, R/o 6398, Mohalla Jagdishpura, Tajpur Road, Ludhiana - 141008.

The Following were present:

On behalf of Punjab Pollution Control Board

Er. Krunesh Garg, Member Secretary
Er. Gulshan Rai, CEE, Ludhiana
Er. Sandeep Bahl, SEE, Zonal Office-2, Ludhiana
Er. Paramjeet Singh, EE, Regional Office-III, Ludhiana

On behalf of the Hadda Roddi

Sh. Happy Kalnith, Sh. Parshotam Lal &
Sh. Krishan Lal Representatives of the Hadda Rori

The Environmental Engineer, Regional Office - III, Ludhiana brought out that the complaints were received in the Board regarding the pollution caused by the Hadda Roddi in the area.

Sh. Kulwinder Singh Sandhu & ors. have already filed a complaint in Hon'ble National Green Tribunal vs. Ram Murti & ors on 6th March, 2019. The Hon'ble NGT in its orders dated 24.5.2019 has directed to constitute a Joint Committee for inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced as under:

"5. An action taken report may be furnished by the Committee to this Tribunal within three months by e-mail at judicial-ngt@gov.in."

In pursuance of the Hon'ble NGT orders dt. 24.05.2019, to ascertain the facts, a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out an inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

The Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddis as Rs. 2,28,12,500/-.

The Joint Committee has submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10-10-2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satuj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far."

In compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Roddi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

For making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29-11-2019. The representative of the Hadda Roddi was requested to attend the meeting. But, no one on the behalf of the Hadda Roddi site attended the said meeting on 29-11-2019.

For the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued with an opportunity of personal hearing before Chairman of the Board on 21.01.2020.

The Environmental Engineer informed that sample of the effluent generated from the Hadda Roddi was collected on 01.07.2019. The BOD level of the effluent was found to be 2750 mg/l. The levels of the TDS, COD and O&G were found to be as 2026 mg/l, 6019 mg/l & 174 mg/l, respectively. This effluent requires treatment and proper mode of disposal, so that no effluent is discharged into River Sutlej. It was further submitted that the Hadda Roddi is required to handle the solid waste in an environmentally sound manner.

The representatives of the Hadda Roddi submitted that earlier they were also doing the process of boiling of flesh in pans and lot of trade effluent was generated at that time. For the last some years, this process has been closed down by them. Presently workers take bath at site and some flesh is washed in drums before sun drying. No treatment is provided to this effluent which is about 500 Ltrs/day. This effluent is discharged along the bed of River Sutlej. He further informed that the solid waste extracted from the dead animals is dumped in the slope of the bed of River Sutlej, which decays with the passage of time. He further submitted that they are bound to comply with the directions issued by the Hon'ble National Green Tribunal and the Punjab Pollution Control Board.

After hearing the representative of the industry, the officers of the Board and considering background of the case and material facts on the record, the Chairman of the Board decided as under:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-III shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within the stipulated period and submit compliance report to the Board.

Endst. No. 2428

^{sdh}
Environmental Engineer
Zonal Office-2, Ludhiana

Dated 20/9/2020

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana for information & necessary action.

^B
Environmental Engineer
Zonal Office-2, Ludhiana



Punjab Pollution Control Board

Regional Office-III

Savitri Complex-1, (Dada Motors), Third Floor, Dholewal Chowk, G.T. Road, Ludhiana
ppcbro3@yahoo.com

No. 3302

Date 27/2/20

To

Sh. Suraj Kumar S/o Late Sh Kamal Kumar,
R/o 6398, Mohalla Jagdishpura,
Tajpur Road, Ludhiana - 141008.

Sub: Proceedings of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31- of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi.

Ref:- Zonal office letter no. 2427-28 dt. 20.02.2020.

It is intimated that the Hadda Roddi was given personal hearing before the Chairman of the Board on 21.01.2020, wherein it was decided that:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-3, Ludhiana shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

The proceedings were also conveyed to you vide above referred letter.

As such you are hereby again requested to comply with the above said decisions and submit the compliance report in this office immediately.

Treat it as **MOST URGENT** please.

[Signature]
Environmental Engineer

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana
 No. PPCB/SEE/ZO-2/LDH/2020/.....
 Dated

To

Sh. Ramesh Kumar S/o Late Sh. Tarsem Lal S/o Sh. Darshan Lal,
 Village Majara Khurd, PO Ladhawal,
 District Ludhiana - 141008.

ਸੋਨੀਅਰ ਸਹਾਇਕ ਕਲਰਕ/ਡੀ.ਓ.ਓ/ਸਹਾ ਵਾਤਾ ਵਿੱਚੀ-3
 ਨਵੀਂ ਡਾਕ ਜੂ. ਵਾਤਾ ਵਿੱਚੀ

Sub:

Proceeding of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi:- Sh. Ramesh Kumar S/o Late Sh. Tarsem Lal S/o Sh. Darshan Lal, Village Majara Khurd, PO Ladhawal, District Ludhiana - 141008.

ਮਿਤੀ 27/1/20
 ਵਾਤਾ ਵਿੱਚੀ
 ਡਾਇਰੀ ਨੰ 7652-26 ਮਿਤੀ 27/1/20

The Following were present:**On behalf of Punjab Pollution Control Board**

Er. Krunesh Garg, Member Secretary
 Er. Gulshan Rai, CEE, Ludhiana
 Er. Sandeep Bahl, SEE, Zonal Office-2, Ludhiana
 Er. Paramjeet Singh, EE, Regional Office-III, Ludhiana

On behalf of the Hadda Roddi

Sh. Happy Kainth, Sh. Parshotam Lal &
 Sh. Krishan Lal Representatives of the Hadda Roddi

The Environmental Engineer, Regional Office - III, Ludhiana brought out that the complaints were received in the Board regarding the pollution caused by the Hadda Roddi in the area.

Sh. Kulwinder Singh Sandhu & ors. have already filed a complaint in Hon'ble National Green Tribunal vs. Ram Murti & ors on 6th March, 2019. The Hon'ble NGT in its orders dated 24.5.2019 has directed to constitute a Joint Committee for Inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced as under:

"5. An action taken report may be furnished by the Committee to this Tribunal within three months by e-mail at judicial-ngt@gov.in."

In pursuance of the Hon'ble NGT orders dt 24.05.2019, to ascertain the facts, a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out an inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

The Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddis as Rs. 2,28,12,500/-.

The Joint Committee has submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10-10-2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satuj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far."

In compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Roddi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

For making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29-11-2019. The representative of the Hadda Roddi was requested to attend the meeting. But, no one on the behalf of the Hadda Roddi site attended the said meeting on 29-11-2019.

For the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-

A of the Air (Prevention & Control of Pollution) Act, 1981 was issued with an opportunity of personal hearing before Chairman of the Board on 21.01.2020.

The Environmental Engineer informed that sample of the effluent generated from the Hadda Roddi was collected on 01.07.2019. The BOD level of the effluent was found to be 2750 mg/l. The levels of the TDS, COD and O&G were found to be as 2026 mg/l, 6019 mg/l & 174 mg/l, respectively. This effluent requires treatment and proper mode of disposal, so that no effluent is discharged into River Sutlej. It was further submitted that the Hadda Roddi is require to handle the solid waste in an environmentally sound manner.

The representatives of the Hadda Roddi submitted that earlier they were also doing the process of boiling of flesh in pans and lot of trade effluent was generated at that time. For the last some years, this process has been closed down by them. Presently workers take bath at site and some flesh is washed in drums before sun drying. No treatment is provided to this effluent which is about 500 Ltrs/day. This effluent is discharged along the bed of River Sutlej. He further informed that the solid waste extracted from the dead animals is dumped in the slope of the bed of River Sutlej, which decays with the passage of time. He further submitted that they are bound to comply with the directions issued by the Hon'ble National Green Tribunal and the Punjab Pollution Control Board.

After hearing the representative of the industry, the officers of the Board and considering background of the case and material facts on the record, the Chairman of the Board decided as under:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-III shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within the stipulated period and submit compliance report to the Board.

-501
Environmental Engineer
Zonal Office-2, Ludhiana

Endst. No. 2422

Dated 23/1/2020

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana for information & necessary action.

Environmental Engineer
Zonal Office-2, Ludhiana



Punjab Pollution Control Board

Regional Office-III

Savitri Complex-1, (Dada Motors), Third Floor, Dholewal Chowk, G.T. Road, Ludhiana
ppcbro3@yahoo.com

No. 3301

Date 27/2/20

To

Sh. Ramesh Kumar S/o Late Sh. Tarsem Lal S/o Sh Darshan Lal,
Village Majara Khurd, PO Ladhawal,
District Ludhiana - 141008.

Sub:

Proceedings of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31- of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi.

Ref:-

Zonal office letter no. 2421-22 dt. 20.02.2020.

It is intimated that the Hadda Roddi was given personal hearing before the Chairman of the Board on 21.01.2020, wherein it was decided that:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-3, Ludhiana shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

The proceedings were also conveyed to you vide above referred letter.

As such you are hereby again requested to comply with the above said decisions and submit the compliance report in this office immediately.

Treat it as **MOST URGENT** please.

Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Ph-0161-2670141

E-Mail: ssezoldh2.ppcb@punjab.gov.in

No. PPCB/SEE/ZO-2/LDH/2020/.....

Dated

ਸੀਨੀਅਰ ਸਕਾ/ਸਿਨ ਕਲਰਕ/ਡੀ.ਐ.ਓ/ਸਕਾ ਵਤਾ ਦਿੱਤੇ
ਨਵੀ ਡਾਕ ਨੁ. ਵਤਾ ਦਿੱਤੀ

To

Sh. Munish Kumar S/o Late Charanjit,
R/o B-1-55/1, Shahi Mohalla,
Ludhiana- 141008.

ਵਤਾ ਦਿੱਤੀ
ਡਾਇਰੀ ਨੰ 276/2020 ਫਿ. 22/2/20...

Sub:

Proceeding of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi:- Sh. Munish Kumar S/o Late Charanjit, R/o B-1-55/1, Shahi Mohalla, Ludhiana- 141008.

The Following were present:

On behalf of Punjab Pollution Control Board

Er. Krunesh Garg, Member Secretary
Er. Gulshan Rai, CEE, Ludhiana
Er. Sandeep Bahl, SEE, Zonal Office-2, Ludhiana
Er. Paramjeet Singh, EE, Regional Office-III, Ludhiana

On behalf of the Hadda Roddi

Sh. Happy Kainth, Sh. Parshotam Lal &
Sh. Krishan Lal Representatives of the Hadda Roddi

The Environmental Engineer, Regional Office - III, Ludhiana brought out that the complaints were received in the Board regarding the pollution caused by the Hadda Roddi in the area.

Sh. Kulwinder Singh Sandhu & ors. have already filed a complaint in Hon'ble National Green Tribunal vs. Ram Murti & ors on 6th March, 2019. The Hon'ble NGT in its orders dated 24.5.2019 has directed to constitute a Joint Committee for inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced as under:

"5. An action taken report may be furnished by the Committee to this Tribunal within three months by e-mail at judicial-ngt@gov.in."

In pursuance of the Hon'ble NGT orders dt. 24.05.2019, to ascertain the facts, a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out an inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

The Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddis as Rs. 2,28,12,500/-.

The Joint Committee has submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10-10-2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far."

In compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Roddi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

For making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29-11-2019. The representative of the Hadda Roddi was requested to attend the meeting. But, no one on the behalf of the Hadda Roddi site attended the said meeting on 29-11-2019.

For the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued with an opportunity of personal hearing before Chairman of the Board on 21.01.2020.

The Environmental Engineer informed that sample of the effluent generated from the Hadda Roddi was collected on 01.07.2019. The BOD level of the effluent was found to be 2750 mg/l. The levels of the TDS, COD and O&G were found to be as 2026 mg/l, 6019 mg/l & 174 mg/l, respectively. This effluent requires treatment and proper mode of disposal, so that no effluent is discharged into River Sutlej. It was further submitted that the Hadda Roddi is require to handle the solid waste in an environmentally sound manner.

The representatives of the Hadda Roddi submitted that earlier they were also doing the process of boiling of flesh in pans and lot of trade effluent was generated at that time. For the last some years, this process has been closed down by them. Presently workers take bath at site and some flesh is washed in drums before sun drying. No treatment is provided to this effluent which is about 500 Ltrs/day. This effluent is discharged along the bed of River Sutlej. He further informed that the solid waste extracted from the dead animals is dumped in the slope of the bed of River Sutlej, which decays with the passage of time. He further submitted that they are bound to comply with the directions issued by the Hon'ble National Green Tribunal and the Punjab Pollution Control Board.

After hearing the representative of the industry, the officers of the Board and considering background of the case and material facts on the record, the Chairman of the Board decided as under:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-III shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within the stipulated period and submit compliance report to the Board.

Endst. No. 2484

Dated 20/2/2020

-SDL
Environmental Engineer
Zonal Office-2, Ludhiana

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana for information & necessary action.

Environmental Engineer
Zonal Office-2, Ludhiana



Punjab Pollution Control Board

Regional Office-III

Savitri Complex-1, (Dada Motors), Third Floor, Dholewal Chowk, G.T. Road, Ludhiana
ppcbro3@yahoo.com

No. 3304

Date 27/2/20

To

Sh. Munish Kumar S/o Late Charanjit,
R/o B-1-55/1, Shahl Mohalla,
Ludhiana- 141008.

Sub:

Proceedings of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31- of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi.

Ref:-

Zonal office letter no. 2423-24 dt. 20.02.2020.

It is intimated that the Hadda Roddi was given personal hearing before the Chairman of the Board on 21.01.2020, wherein it was decided that:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-3, Ludhiana shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/ recommendations after 15 days.

The proceedings were also conveyed to you vide above referred letter.

As such you are hereby again requested to comply with the above said decisions and submit the compliance report in this office immediately.

Treat it as **MOST URGENT** please.

Lu 27/2/20
Environmental Engineer
TSB



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Ph: 0161-2670141

E-Mail: seezoldh2.ppcb@punjab.gov.in

No. PPCB/SEE/ZO-2/LDH/2020/.....

Dated
ਸੀਨੀਅਰ ਸਰ/ਸੇਸ ਕਲਰਕ/ਟੀ.ਟੀ.ਓ/ਸਰ ਵਾਤਾ ਵਿੱਚ

ਨਵੀਂ ਡਾਕ ਜੁ. ਵਾਤਾ ਵਿੱਚ

To

Sh. Parshotam Lal S/o Late Dalbir Chand,
R/o B-33-752, Sarup Nagar, Salem Tabri,
Ludhiana - 141008.

ਡਾਇਰੀ ਨੰ 2712
ਸਿਤੰਬਰ 27/2020

Sub:

Proceeding of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi:- Sh. Parshotam Lal S/o Late Dalbir Chand, R/o B-33-752, Sarup Nagar, Salem Tabri, Ludhiana - 141008.

**The Following were present:
On behalf of Punjab Pollution Control Board**

Er. Krunesh Garg, Member Secretary
Er. Gulshan Rai, CEE, Ludhiana
Er. Sandeep Bahl, SEE, Zonal Office-2, Ludhiana
Er. Paramjeet Singh, EE, Regional Office-III, Ludhiana

On behalf of the Hadda Roddi

Sh. Happy Kainth, Sh. Parshotam Lal &
Sh. Krishan Lal Representatives of the Hadda Rori

The Environmental Engineer, Regional Office - III, Ludhiana brought out that the complaints were received in the Board regarding the pollution caused by the Hadda Roddi in the area.

Sh. Kulwinder Singh Sandhu & ors. have already filed a complaint in Hon'ble National Green Tribunal vs. Ram Murti & ors on 6th March, 2019. The Hon'ble NGT in its orders dated 24.5.2019 has directed to constitute a Joint Committee for inspection and sought its report. The relevant extract of order dated 24.5.2019 is reproduced as under:

"5. An action taken report may be furnished by the Committee to this Tribunal within three months by e-mail at judicial-ngt@gov.in."

In pursuance of the Hon'ble NGT orders dt 24.05.2019, to ascertain the facts, a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate Ludhiana carried out an inspection and monitoring of Hadda Roddi site on 01.07.2019 and 02.07.2019.

The Joint Committee has also calculated the Environmental Compensation to be imposed on the owner of the Hadda Roddis as Rs. 2,28,12,500/-.

The Joint Committee has submitted its report to the Hon'ble National Green Tribunal. The Hon'ble NGT vide its order dated 10-10-2019 decided as under:-

"3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far."

In compliance to the orders of the Hon'ble National Green Tribunal, the owner of the Hadda Roddi site is required to deposit Rs. 2,28,12,500/- as Environmental Compensation to the Board.

For making compliance to the directions issued by the Hon'ble NGT as explained above, a meeting was called by the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 29-11-2019. The representative of the Hadda Roddi was requested to attend the meeting. But, no one on the behalf of the Hadda Roddi site attended the said meeting on 29-11-2019.

For the compliance of the directions issued by the Hon'ble National Green Tribunal and to deposit Rs. 2,28,12,500/- as environmental compensation with the Board and to consider the shifting of the above activity, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued with an opportunity of personal hearing before Chairman of the Board on 21.01.2020.

The Environmental Engineer informed that sample of the effluent generated from the Hadda Roddi was collected on 01.07.2019. The BOD level of the effluent was found to be 2750 mg/l. The levels of the TDS, COD and O&G were found to be as 2026 mg/l, 6019 mg/l & 174 mg/l, respectively. This effluent requires treatment and proper mode of disposal, so that no effluent is discharged into River Sutlej. It was further submitted that the Hadda Roddi is required to handle the solid waste in an environmentally sound manner.

The representatives of the Hadda Roddi submitted that earlier they were also doing the process of boiling of flesh in pans and lot of trade effluent was generated at that time. For the last some years, this process has been closed down by them. Presently workers take bath at site and some flesh is washed in drums before sun drying. No treatment is provided to this effluent which is about 500 Ltrs/day. This effluent is discharged along the bed of River Sutlej. He further informed that the solid waste extracted from the dead animals is dumped in the slope of the bed of River Sutlej, which decays with the passage of time. He further submitted that they are bound to comply with the directions issued by the Hon'ble National Green Tribunal and the Punjab Pollution Control Board.

After hearing the representative of the Industry, the officers of the Board and considering background of the case and material facts on the record, the Chairman of the Board decided as under:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-III shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/recommendations after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within the stipulated period and submit compliance report to the Board.

Endst. No. 2426

-sd/-
Environmental Engineer
Zonal Office-2, Ludhiana
Dated ... 20/9/2020

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana for information & necessary action.

Environmental Engineer
Zonal Office-2, Ludhiana



Punjab Pollution Control Board

Regional Office-III

Savitri Complex-1, (Dada Motors), Third Floor, Dholewal Chowk, G.T. Road, Ludhiana
ppcbro3@yahoo.com

No. 3305

Date 27/2/20

To

Sh. Parshotam Lal S/o Late Dalbir Chand,
R/o B-33-752, Sarup Nagar,
Salem Tabri, Ludhiana - 141008.

Sub:

Proceedings of the personal hearing given before the Chairman of the Board on 21.01.2020 for directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and 31- of the Air (Prevention & Control of Pollution) Act, 1981 to Hadda Roddi.

Ref:-

Zonal office letter no. 2425-26 dt. 20.02.2020.

It is intimated that the Hadda Roddi was given personal hearing before the Chairman of the Board on 21.01.2020, wherein it was decided that:-

- 1) The subject cited Hadda Roddi shall immediately stop discharging its effluent into River Sutlej.
- 2) The subject cited Hadda Roddi shall immediately make arrangement for the proper treatment and disposal of its effluent so as to ensure that there is no further pollution in the River Sutlej.
- 3) The subject cited Hadda Roddi shall immediately deposit Rs. 2,28,12,500/- (Two Crores Twenty Eight Lakhs Twelve Thousand Five Hundred) as Environmental Compensation to the Board as recommended by the Committee.
- 4) Environmental Engineer, Regional Office-3, Ludhiana shall visit the site of Hadda Roddi to verify the status and shall submit detailed report/ recommendations after 15 days.

The proceedings were also conveyed to you vide above referred letter.

As such you are hereby again requested to comply with the above said decisions and submit the compliance report in this office immediately.

Treat it as MOST URGENT please.

de *[Signature]*
Environmental Engineer



Punjab Pollution Control Board

R.O/LDH-III/ ..135.2.

Date: 13.11.2020

To

The Commissioner,
Municipal Corporation,
Ludhiana.

Subject: Imposition of Environmental Compensation in compliance of orders of the Hon'ble National Green Tribunal in O.A. no 465 of 2019 titled as "Kulwinder Singh Sandhu & Others Vs. Ram Murti & Others".

Ref: Orders dated 13.05.2020 of Hon'ble National Green Tribunal & Monitoring Committee report CMC/SB/2020/1250 dated 29.11.2020.

It is intimated that the Hon'ble National Green Tribunal vide order dated 13.05.2020 passed in the subject cited matter had directed that the report submitted by the Monitoring Committee to the Hon'ble NGT on dated 14.02.2020 be acted upon. The relevant part of recommendation of the Monitoring Committee is reproduced as under:

"Directions may be issued to the Commissioner, Municipal Corporation, Ludhiana to complete and commission the modern and scientific carcass disposal plant at Noorpur Bet, Ludhiana by 31.08.2020 failing which environmental Compensation amounting to Rs. 1 Lakh per month may be imposed upon the Municipal Corporation, Ludhiana till the commissioning of the Plant".

The Hon'ble National Green Tribunal had further directed that the Punjab Pollution Control Board and the Municipal Corporation, Ludhiana may take further steps in a time bound manner and furnish compliance report by e-mail. The Monitoring Committee may oversee compliance and is at liberty to file its further report, if found necessary.

A copy of order of the Hon'ble National Green Tribunal was forwarded to the Municipal Corporation, Ludhiana vide Board's letter no. 7946-47 dated 24.09.2020 for making compliance.

It is further brought on record that the Monitoring Committee constituted by the Hon'ble National Green Tribunal had visited the site of Modern Carcass Plant on 27.11.2020 and observed that about 45 % construction work has been completed and rest of the work shall be completed by 28.02.2021. After visiting the site of the processing plant, the Monitoring Committee vide its report CMC/SB/2020/1250 dated 29.11.2020 has made the following recommendations:

- i) The construction work of Modern Carcass Plant should be completed by 31.12.2020. The machinery should be installed by 31.01.2021 and the plant should be commissioned by 28.02.2021, failing which Environmental Compensation double the amount as already imposed by the Monitoring Committee shall be imposed.

- ii) The Concessionaire shall install and commission effluent treatment plant and other solid waste management plant simultaneously along with the commissioning of the main plant.
- iii) There shall be no discharge from the plant and the same shall be utilized/recycled within the premises of the main plant.
- iv) The Concessionaire shall plant at least 03 rows of broad leaf trees to attenuate air pollution any gaseous emission generated during the operation of main plant by 31.01.2021.
- v) The Concessionaire shall obtain permission from the concerned authority for the abstraction of ground water before commissioning the main plant.
- vi) The Concessionaire should ensure that there shall be no obnoxious odour and nuisance in the area with the operation of the main plant.

The Monitoring Committee has forwarded the said report vide letter no. CMC/SB/2020/1250 dated 29.11.2020 for compliance to Municipal Corporation Ludhiana as well as Punjab Pollution Control Board. However, Municipal Corporation, Ludhiana has failed to commission the plant by 31.08.2020. Accordingly, matter was taken up by the Board with the Government of Punjab vide Board's letter no 26280 dated 04.12.2020 regarding imposition of Environmental Compensation.

The site of the Modern Carcass Plant was visited by officer of the Board on 10.03.2021 and it was observed that the Plant has not yet commissioned. Construction Work is almost complete and machinery has arrived at site and is under installation. Effluent treatment plant has also arrived at site and is under installation. No plantation has been done along the boundary wall.

Thus, Municipal Corporation, Ludhiana has not complied with the timelines provided vide orders dated 13.05.2020 by the Hon'ble National Green Tribunal as well as report of the Monitoring Committee dated 29.11.2020. Accordingly, it has been decided to impose Environmental Compensation upon Municipal Corporation, Ludhiana in compliance to the orders dated 13.5.2020 of Hon'ble National Green Tribunal as well as report of NGT Monitoring Committee dated 29.11.2020, as under:

S.No.	Time Period	Rate of EC	No. of Months	Amount of EC
1	01.09.2020 to 28.02.2021	Rs. 1,00,000/- per Month	06	Rs. 6,00,000/-
2	01.03.2021 to 31.03.2021	Rs. 2,00,000/- per month	01	Rs. 2,00,000/-
Total			07	Rs. 8,00,000/-

It is, therefore, requested that the Environmental Compensation amounting to Rs. 8,00,000/- as explained above may please be deposited with the office of the Board through Demand Draft in favor of "Environmental Engineer, Regional Office - 3, Ludhiana" payable at Ludhiana immediately, so as to make compliance of the orders of the Hon'ble NGT.

13/04/21
Environmental Engineer
For and on the behalf of
Punjab Pollution Control Board

Endst. 1353

Dated 13.4.21

A copy of the above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology and Environment for information and necessary action please.

[Signature]
13/04/21
Environmental Engineer
For and on the behalf of
Punjab Pollution Control Board
[Signature]
Dated 13.4.21

Endst. 1354

A copy of the above is forwarded to the Deputy Commissioner, Ludhiana for information and necessary action please.

[Signature]
13/04/21
Environmental Engineer
For and on the behalf of
Punjab Pollution Control Board
[Signature]



Punjab Pollution Control Board

R.O/LDH-III/ 1355.

(Through E-mail)

Date. 13/04/21

To

The Consultant (Judicial),
Hon'ble National Green Tribunal,
New Delhi.

Subject: Compliance Report in O.A. no 465 of 2019 titled as "Kulwinder Singh Sandhu & Others Vs. Ram Murti & Others".

Ref: Orders dated 13.05.2020 of Hon'ble National Green Tribunal & e-mail dated 09.03.2021 from the Consultant (Judicial).

It is respectfully submitted that the Hon'ble National Green Tribunal vide order dated 13.05.2020 passed in the subject cited matter has directed that the report submitted by the Monitoring Committee to the Hon'ble NGT on dated 14.02.2020 be acted upon. The relevant part of recommendation of the Monitoring Committee is reproduced as under:

"Directions may be issued to the Commissioner, Municipal Corporation, Ludhiana to complete and commission the modern and scientific carcass disposal plant at Noorpur Bet, Ludhiana by 31.08.2020 failing which environmental Compensation amounting to Rs. 1 Lakh per month may be imposed upon the Municipal Corporation, Ludhiana till the commissioning of the Plant."

The Hon'ble National Green Tribunal has further directed that the Punjab Pollution Control Board and the Municipal Corporation, Ludhiana may take further steps in a time bound manner and furnish compliance report by e-mail. The Monitoring Committee may oversee compliance and is at liberty to file its further report, if found necessary.

The Monitoring Committee constituted by the Hon'ble National Green Tribunal had visited the site of Modern Carcass Plant on 27.11.2020 and observed that about 45 % construction work has been completed and rest of the work shall be completed by 28.02.2021. After visiting the site of the processing plant, the Monitoring Committee vide its report CMC/SB/2020/1250 dated 29.11.2020 has made the following recommendations:

- 1) The construction work of Modern Carcass Plant should be completed by 31.12.2020. The machinery should be installed by 31.01.2021 and the plant should be commissioned by 28.02.2021, failing which Environmental Compensation double the amount as already imposed by the Monitoring Committee shall be imposed.

- ii) The Concessionaire shall install and commission effluent treatment plant and other solid waste management plant simultaneously along with the commissioning of the main plant.
- iii) There shall be no discharge from the plant and the same shall be utilized/recycled within the premises of the main plant.
- iv) The Concessionaire shall plant at least 03 rows of broad leaf trees to attenuate air pollution any gaseous emission generated during the operation of main plant by 31.01.2021.
- v) The Concessionaire shall obtain permission from the concerned authority for the abstraction of ground water before commissioning the main plant.
- vi) The Concessionaire should ensure that there shall be no obnoxious odour and nuisance in the area with the operation of the main plant.

The Monitoring Committee has forwarded the said report vide letter no. CMC/SB/2020/1250 dated 29.11.2020 for compliance to Municipal Corporation Ludhiana as well as Punjab Pollution Control Board.

It is relevant to mention here that the Municipal Corporation, Ludhiana had failed to commission the plant by 31.08.2020 as per the directions of the Hon'ble Tribunal. Accordingly, matter was taken up by the Board with the Government of Punjab vide Board's letter no 26280 dated 04.12.2020 regarding imposition of Environmental Compensation.

The site of the Modern Carcass Plant was visited by officer of the Board on 10.03.2021 and it was observed that the Plant has not yet commissioned. Construction work is almost complete and machinery has arrived at site and is under installation. Effluent treatment plant has also arrived at site and is under installation. No plantation has been done along the boundary wall.

Thus, the Municipal Corporation, Ludhiana has not complied with the timelines provided vide orders dated 13.05.2020 by the Hon'ble National Green Tribunal as well as in the report of the Monitoring Committee dated 29.11.2020 as explained above. The Punjab Pollution Control Board has imposed Environmental compensation amounting to Rs. 8.00 Lakh upon Municipal Corporation, Ludhiana vide letter no. 1352 dated 13.04.2021 in compliance of order dated 13.5.2020 of the Hon'ble Tribunal as well as report of Monitoring Committee dated 29.11.2020.

This is for the kind information of the Hon'ble National Green Tribunal please.

13/04/2021
 For and on the behalf of
 Punjab Pollution Control Board
 J/S



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 1774
To

Dated 05/11/2022

The Commissioner,
Municipal Corporation,
Ludhiana.

Subject: Imposition of Environmental Compensation in compliance of orders of the Hon'ble National Green Tribunal in O.A. no 465 of 2019 titled as "Kulwinder Singh Sandhu & Others Vs. Ram Murti & Others".

Ref: Orders dated 13.05.2020 of Hon'ble National Green Tribunal, Monitoring Committee report CMC/SB/2020/1250 dated 29.11.2020 and Board's letter no: 1352 dated 13.04.2021.

In continuation to Board's letter no. 1352 dated 13.04.2021, It is intimated that the site of Modern Carcass Plant was visited by officer of the Board on 10.03.2021 and It was observed that the plant has yet not been commissioned. Municipal Corporation, Ludhiana has not complied with the timelines provided vide Order dated 13.05.2020 by the Hon'ble National Green Tribunal (NGT) as well as report of the Monitoring Committee dated 29.11.2020. Accordingly, Environmental Compensation (EC) of Rupees Eight Lac (Rs. 8,00,000/-) was imposed vide Board's letter no. 1352 dated 13.04.2021.

Municipal Corporation, Ludhiana has not commissioned the modern carcass plant till date and it has been decided to further impose EC upon Municipal Corporation, Ludhiana in compliance to the Order dated 13.5.2020 of Hon'ble NGT as well as report of NGT Monitoring Committee dated 29.11.2020, as under:

S.No.	Time Period	Rate of EC	No. of Months	Amount of EC
1	01.04.2021 to 30.06.2021	Rs. 2,00,000/- per month	03	Rs. 6,00,000/-

It is, therefore, requested that Environmental Compensation amounting to Rupees Six Lac (Rs. 6,00,000/-) as explained above may please be deposited in the office of the Board through Demand Draft in favor of "Environmental Engineer, Regional Office-3, Ludhiana" payable at Ludhiana, immediately, so as to make compliance of the Order of the Hon'ble NGT.

Kaall
05/11/2022
Member Secretary

PUNJAB POLLUTION CONTROL BOARD



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Endst. 1777

Dated 27/01/2022

A copy of the above is forwarded to the Principal Secretary to Government of Punjab, Department of Science, Technology and Environment for information and necessary action please.

Kamal
25/1/2022
Member Secretary

Endst. 1778

Dated 27/01/2022

A copy of the above is forwarded to the Deputy Commissioner, Ludhiana for information and necessary action please.

Kamal
25/1/2022
Member Secretary

Sl. No.	Name of the Polluter	Address	Area
1			
2			
3			